

(b) if so, whether any revised Select list in accordance with the C.S.S. Rules 1962 and the Regulations made thereunder, has since been issued;

(c) if the answer to part (b) above be in the negative:—

- (i) the reasons for not issuing the revised Select List even after a lapse of seven months; and
- (ii) the target date before which Government propose to issue the revised Select List?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) Not yet, Sir.

(c) In accordance with the Regulations governing the drawing up of the Select List the meetings of the Selection Committee are required to be presided over by the Chairman or a member of Union Public Service Commission. Owing to heavy pre-occupations, the Commission could not take up the work till April. The meetings of the Selection Committee have since been fixed and the revised Select List is expected to be issued at an early date.

House Building Co-operative Societies

3126 { Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who have paid the premium per yard as acquisition and other charges levied by the Administration;

(b) the names of Societies who were asked to pay the premium but have not paid the same so far with reasons therefor;

(c) whether certain Societies have approached the Administration not to charge the premium from them with reasons advanced by them; and

(d) the steps being taken in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A list of the Societies who have paid in full the premium charged for the land allotted to them is laid on the Table of the House. [Placed in Library. See No. LT4351/65]. Two Societies, namely, Adarsh Bhawan House-Building Co-operative Society and Gujranwala Co-operative House-building Society have made only part payment of the premia and have agreed to pay the balance in due course. Two other societies, namely, Narang Co-operative House-building Society and Chander Nagar Co-operative House-building Society, have not deposited the amount of premium demanded from them. The Societies have requested for allotment of land on concessional basis as envisaged in the scheme in paragraph 2-IV of the Statement placed on the Table of the Lok Sabha on the 23rd March, 1961 in reply to Call Attention Notice under Rule 197 from Shri P. G. Deb. The request is under consideration.

(c) and (d). Some Societies have requested for allotment of land at reduced rate of premium but their requests have been turned down.

House Building Co-operative Societies

3127. { Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who owned land in Delhi before acquisition notification;

(b) whether their land was also acquired; if so, whether they were offered any special terms; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) A statement showing the names of house-building co-operative

societies in Delhi who have claimed to have owned land in Delhi before 13th November, 1959, the date of the issue of the notification by the Delhi Administration under Section 4 of the Land Acquisition Act, 1894 announcing Government's intention to acquire about 34,000 acres of land for the planned development of Delhi is laid on the Table of the House. [Placed in Library. See No. LT-4352/65].

(b) and (c). The land of the various societies has either been acquired or is under the process of acquisition. When the land of a society is acquired and if its claim to have owned land prior to 13th November, 1959 is established, alternative land is allotted to that society in accordance with the terms specified in paragraphs 2.III and IV of the statement laid on the Table of the House on the 23rd March, 1961 in reply to Call to Attention Notice under Rule 197 from Shri P. G. Deb.

Allotment of land to Co-operative Societies

3128. { Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who have been given possession of the developed/undeveloped land;

(b) the names of the Societies which have been allotted land but have not been given the possession so far with reasons therefor; and

(c) the steps taken to encourage house-building societies to build houses?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) A list of the societies is contained in Annexure I laid on the Table of the House. [Placed in Library. See No. LT-4353/65].

(b) The requisite information is in Annexure II laid on the Table of the House. [Placed in Library. See No. LT-4353/65].

(c) The policy of Government in this regard has already been stated in the statement laid on the Table of the House on the 23rd March, 1961 in reply to the Call to Attention Notice under Rule 197 from Shri P. G. Deb. Particular attention is invited to paragraphs 2, III and IV.

पाठ्य पुस्तकों का निम्न स्तर

3129. { श्री युद्धबीर सिंह :
श्री जगदेव सिंह सिद्धान्ती :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके ध्यान में यह बात आयी है कि देश के अनेक भागों में स्कूलों एवं कालेजों की पाठ्य पुस्तकों का स्तर भाषा एवं विषय की दृष्टि से बहुत निम्न है ; और

(ख) यदि हां, तो देश में विभिन्न विषयों की पुस्तकों का स्तर एक सा करने के लिए सरकार का विचार क्या उपाय करने का है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भवत दर्शन) : (क) और (ख). यह आमतौर पर महसूस किया जाता है कि पाठ्यपुस्तकों, विशेष कर स्कूल स्तर की पाठ्यपुस्तकों के स्तर में सुधार की आवश्यकता है। चूंकि शिक्षा एक राज्य विषय है, राज्य सरकारें इस सम्बन्ध में, पाठ्य पुस्तकों के प्रकाशनों के राष्ट्रीयकरण जैसे कदम उठा रही हैं। उपलब्ध सूचना के अनुसार, गुजरात और महाराष्ट्र राज्यों को छोड़ कर बाकी सभी राज्यों में, विशेषज्ञ निकायों के पर्यवेक्षण में पाठ्य पुस्तकों के प्रकाशन की व्यवस्था है। ये निकायों